

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2004/1261/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Smti. Nirmali Talukdar,
District & Sessions Judge (I/C),
Udaiguri.

Dated Guwahati the 28th February, 2018.

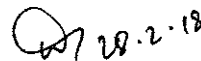
Sub: **Casual Leave, Restricted Holiday and permission to leave
the headquarters with official allotted vehicle.**

Ref:- Your letter No. DJ(U) 579, dtd. 20.02.2018.

Madam,

With reference to the above, I am directed to inform you that, your prayer for Restricted Holiday on 26.02.2018, 2 (two) days Casual Leave on 27.02.2018 and 28.02.2018 along with headquarter leave permission with the official allotted vehicle, at your own cost, w.e.f. the evening of 23.02.2018 till the morning of 03.03.2018 has been granted/~~rejected~~.

Yours faithfully,



JOINT REGISTRAR (VIGILANCE)

